

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

No.L-7/143/158/2008-CERC

Dated, the 16th October, 2009

NOTIFICATION

In exercise of powers conferred under section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, to further amend the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009, hereinafter referred to as “the principal regulations”, namely:

1. Short title and commencement. (1) These regulations may be called the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Second Amendment) Regulations, 2009.

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. Amendment of Regulation 7: In clause (p) of Regulation 7 of the principal regulations the words “as well as intra-State” shall be omitted

3. Amendment of Regulation 9: In clause (b) of Regulation 9 of the principal regulations the words “intra-State trading” shall be omitted

4. Amendment to Forms: Forms IV-A, IV-B and IV-C appended to the principal regulations shall be substituted by the forms IV(A), IV(B) and IV(C) respectively appended to these regulations.

Sd/=
(Alok Kumar)
Secretary

Note

The principal regulations were published in the Gazette of India (Extraordinary) Part III, Section 4 dated 24.2.2009 and were amended in terms of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Amendment) Regulations, 2009 published in Gazette of India (Extraordinary) Part III Section 4 dated 2.6.2009.

VOLUME AND PRICE OF ELECTRICITY TRADED BY TRADING LICENSEES (RTC*)

Name of the Trading Licensee:

Licence Details (No & Date): Month:

Sr.No	Period of transaction, Date (from-to)	Time of transaction, Hours (from-to)	Actually Scheduled Volume (MUs)	Purchased from		Sold to		Purchase Price (Rs)	Sale Price (Rs)	Trading Margin (Rs)	Remarks
				Name of the Seller*	State	Name of the Buyer*	State				
Inter-State Trading Transactions											
1											
2											
Inter-State Trading Transactions through Swapping or Banking Arrangement											
1											
2											
Transactions through Power Exchange											
1											
2											
Total											

*RTC: Round The Clock

*Note: (1) Data shall be submitted transaction-wise and should not be aggregated.**Note: (2) Besides the name of the seller/buyer, indicate the category of the seller/buyer namely generator, captive power plant, distribution licensee, Government, consumer (when applicable) etc.**Note: (3) Data shall be posted on the website of the electricity trader or any other authorised website (Name of the link on the home page: Statutory Information)**Note: (4) Data shall be submitted on a monthly basis by 10th of the following month to the Commission, Regional Load Dispatch Centre and Regional Power Committee**Note: (5) Data shall be submitted to the Commission i.e. hard copy to Secretary, CERC and soft copy in an Excel Sheet by E-mail:**Note: (6) Full form of the abbreviations used for Name of the Seller/Buyer etc. shall be provided at the end of the Table.*

VOLUME AND PRICE OF ELECTRICITY TRADED BY TRADING LICENSEES (Peak*)

Name of the Trading Licensee:

Licence Details (No & Date): Month:

Sr.No	Period of transaction, Date (from-to)	Time of transaction, Hours (from-to)	Actually Scheduled Volume (MUs)	Purchased from		Sold to		Purchase Price (Rs)	Sale Price (Rs)	Trading Margin (Rs)	Remarks
				Name of the Seller	State	Name of the Buyer	State				
Inter-State Trading Transactions											
1											
5											
Inter-State Trading Transactions through Swapping or Banking Arrangement											
1											
2											
Transactions through Power Exchange											
1											
Total											

* Evening Peak from 17.00 to 23.00. Peak period may be revised by the Commission from time to time

Note: (1) Data shall be submitted transaction-wise and should not be aggregated.

Note: (2) Besides the name of the seller/buyer, indicate the category of the seller/buyer namely generator, captive power plant, distribution licensee, Government, consumer (when applicable) etc.

Note: (3) Data shall be posted on the website of the electricity trader or any other authorised website (Name of the link on the home page: Statutory Information)

Note: (4) Data shall be submitted on a monthly basis by 10th of the following month to the Commission, Regional Load Dispatch Centre and Regional Power Committee

Note: (5) Data shall be submitted to the Commission i.e. hard copy to Secretary, CERC and soft copy in an Excel Sheet by E-mail.

Note: (6) Full form of the abbreviations used for Name of the Seller/Buyer etc. shall be provided at the end of the Table.

VOLUME AND PRICE OF ELECTRICITY TRADED BY TRADING LICENSEES (Other than Peak & RTC)

Name of the Trading Licensee:

Licence Details (No & Date): Month:

Sr.No	Period of transaction, Date (from-to)	Time of transaction, Hours (from-to)	Actually Scheduled Volume (MUs)	Purchased from		Sold to		Purchase Price (Rs)	Sale Price (Rs)	Trading Margin (Rs)	Remarks
				Name of the Seller	State	Name of the Buyer	State				
Inter-State Trading Transactions											
1											
2											
Inter-State Trading Transactions through Swapping or Banking Arrangement											
1											
2											
Transactions through Power Exchange											
1											
2											
Total											

Note: (1) Data shall be submitted transaction-wise and should not be aggregated.

Note: (2) Besides the name of the seller/buyer, indicate the category of the seller/buyer namely generator, captive power plant, distribution licensee, Government, consumer (when applicable) etc.

Note: (3) Data shall be posted on the website of the electricity trader or any other authorised website (Name of the link on the home page: Statutory Information)

Note: (4) Data shall be submitted on a monthly basis by 10th of the following month to the Commission, Regional Load Dispatch Centre and Regional Power Committee

Note: (5) Data shall be submitted to the Commission i.e. hard copy to Secretary, CERC and soft copy in an Excel Sheet by E-mail:

Note: (6) Full form of the abbreviations used for Name of the Seller/Buyer etc. shall be provided at the end of the Table.